

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
**Record of Proceedings**

**PETITION NO.248/2010**

Sub: Petition Under Section 79 of Electricity Act 2003 Praying for Direction to U.P. Power Corporation Limited (UPPCL) for payment of compensation amount to M.P. Power Trading Company Limited (M.P. Tredco) due to retention of MP's share of Power/Non supply of it from Rihand and Matatila Hydel Power stations to MPSEB

Date of hearing : 20.1.2011

Coram : Dr. Pramod Deo, Chairperson  
Shri S.Jayaraman, Member  
Shri V.S.Verma, Member  
Shri M.Deen Dayalam, Member

Petitioner : MPTCL

Respondent : Uttar Pradesh Power Corporation Limited & others

Parties present : 1. Ms. Sudha Umapathy Adv, MPTCL  
2. Mr. G. Umapathy Adv, MPTCL  
3. Shri Bhusham Rastogi Consultant, UPJVNL

The representative of the petitioner submitted that the miscellaneous petition has been filed in pursuance to the liberty granted by the Commission in its order dated 12.11.2008, for issuance of direction to the respondent (a) for making payment of `134.31crore (b) also for adjudication of the disputed compensation amount of ` 79.377 Crore, and interest @ 2% as per the MoM dated 27.7.1993.

2. The representative of the respondent submitted that copy of the petition was served on 20.1.2011 only and asked for 8 weeks time to reply to the claim of the petitioner.
3. The Commission directed the respondent to file reply within a period of four weeks and the petitioner to file its rejoinder within two weeks thereafter.
4. The petition shall be listed for hearing on 21.6.2011.

(T. Rout)

Joint Chief (Law)